## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 32/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES: Mr. Ramkrishna Mankari

V/s.

M/s. Tuljabhavani Cold Storage Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS MANOT.H. SHAH	COMPANY SECRETARY IN PRACTICE  (FOR PETITIONER)	4/12/17
2.	Adv. Akshay Pachar appearing on behal Adv. Deepak Desh	of for Respondent	2/12/2017.
3.	Dhananjay b Ceallewad	Respondent.	2/12/2017
			(Contd 2)

## ORDER TCP 32/59, 241-242/NCLT/MB/MAH/2016

- 1. Although the matter was listed for final hearing, but again on the same lines the Respondent is seeking adjournment. Although on the last occasion an undertaking was given by the Respondent that the amount shall be paid on or before 30.11.2017 but not paid allegedly due to non-clearance of the fund by the concerned Electricity Department, hence seeking more time.
- 2. According to the statement of the Respondents present in person the amounts are expected to be released by the Company in December 2017. Due to non-compliance a cost of Rs.15,000/- is to be paid to the Petitioner. Last chance is granted to the Respondent to represent the matter; otherwise the matter shall be proceeded on merits.
- 3. Adjourned to 11.01.2018 for final hearing.

Sd/-M.K. SHRAWAT Member (Judicial)

Date: 04.12.2017

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